

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item No. 12

CP(IB) No. 161/Chd/Pb/2022

Under Section 9 IBC, 2016

In the matter of:-

Vardhman Textiels Ltd

...Petitioner-Operational Creditor

Vs.

Orient Craft Ltd

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Prashant Gupta, Advocate for the petitioner-operational creditor.

Mr. Vineet Sehgal, Advocate for the respondent-corporate debtor.

A date is requested by learned counsel for the respondent-corporate debtor for filing the reply and Vakalatnama. Let the same be filed within three weeks with a copy in advance to the counsel opposite. It shall be the last opportunity. Rejoinder thereto, if any, be also filed within one week, thereafter, with a copy in advance to the counsel opposite. Let the matter be listed on 10.02.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

December 6, 2022

VN